ITEM NO.11+14 COURT NO.2 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 687/2021

AMAR VIVEK AGGARWAL & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF PUNJAB AND HARYANA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.72029/2021-EX-PARTE STAY)

WITH

W.P.(C) No. 1077/2021 (X) (FOR ADMISSION and IA No.123819/2021-EX-PARTE AD-INTERIM RELIEF)

ITEM NO.14

Miscellaneous Application No. 1502/2020 in W.P.(C) No. 454/2015 (INDIRA JAISING Vs.SUPREME COURT OF INDIA THROUGH SECRETARY GENERAL & ORS.)

(IA No. 75687/2021 - CLARIFICATION/DIRECTION)

Date: 08-03-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Rajat Sehgal, AOR

Mr. Malak Manish Bhatt, AOR

MA No.1502/2020 in W.P.(C) No. 454/2015

Ms. Anindita Pujari, AOR

For Respondent(s)

Mr. Avinash Sharma, AOR Mr. Udita Singh, AOR

MA No.1502/2020 in W.P.(C) No. 454/2015

Mr. Prashant Singh, AOR

Applicant-in-person, AOR

Mr. Pai Amit, AOR

Mr. Anirudh Sanganeria, AOR Dr. Joseph Aristotle S., AOR

UPON hearing the counsel the Court made the following O R D E R

Writ Petition(s)(Civil) No(s).687/2021

Mr. Vikas Singh, learned Senior Advocate for the petitioners submits confines his case only to prayers (a) and (c) in the petition.

At his request, Respondent Nos. 14 and 17 are deleted from the array of parties.

At this stage without entering into the issues raised in the petitioner, we deem it appropriate to issue notice to Respondent No.1 alone who is called upon to produce all the relevant files on the next occasion.

List for further consideration on 20.04.2022.

No orders are called for in the Intervention applications at this stage.

W.P.(C) No. 1077/2021

Since the issue will be gone into the lead matter, we do not propose to issue notice in this petition at this stage.

Let it be tagged with Writ Petition (Civil) No.687/2021

MA No.1502/2020 in W.P.(C) No. 454/2015

Heard Ms. Indira Jaisingh, learned senior Advocate in support of IA No.75687 of 2021.

Issue notice on IA No.75687 of 2021, returnable on 20.04.2022 alongwith Writ Petition(Civil) No.687/2021.

Learned Attorney General for India who has always appeared in this matter is requested to appear which request learned AGI as graciously accepted.

<u>IA Nos.99640 & 101905/2020 (Intervention and direction)</u>

IA No. 102461 & 102462/2020 (Intervention and direction)

Learned counsel for the applicants prays for and are granted liberty to withdraw the intervention applications alongwith consequential applications for directions.

These applications are dismissed as withdrawn.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH) BRANCH OFFICER